

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY.

(5)

R.P.25/95 in OA 476/94.

1. Shri Murlidhar Venkatesh Annigeri &  
2. Shri Kundapur Chandrashekhar Naik ... Applicants.

V/s.

1. The Union of India  
Through: The Chief General Manager,  
Telecommunication,  
Maharashtra Circle,  
Old G.P.O. Building, 2nd Floor,  
Bombay - 400 001.

2. Shri L.Y.Dixit,  
Asstt. Supdt. T.T.Incharge,  
Telegraph Office,  
Ichalkaranji, Distt. Kolhapur. ... Respondents.

CORAM : Hon'ble Shri M.R.Kolhatkar, Member(A).

APPEARANCES:

Shri Y.R.Singh, Counsel for  
Applicants.  
Shri Karkera for Shri P.M.Pradhan,  
Counsel for Respondents.

TRIBUNAL'S ORDER:

DATED : 24/3/95.

( Per Hon'ble Shri M.R.Kolhatkar, Member(A) )

'Heard Shri Y.R.Singh for the Applicants and  
Shri Karkera for the Respondents. Shri Karkera states  
that he has not received the copy of the Review Petition.  
Shri Y.R.Singh undertakes to supply a copy in the course  
of today. We have considered the petition which is in the  
nature of "speaking to the minutes" and we are of the view  
it would be just and fair to make the following corrections  
in para-10 of the order.

1. In Line No.8 counted from the top, the term  
"applicant No.1" to be replaced by the term  
"Applicant No.2."

2. In Line No.15 counted from the top, the term  
"Pension" should be replaced by the term  
"Pension, Gratuity, etc."

(b)

2. It is hereby directed that these corrections may be made in the order and the order may be read as if these corrections ab-initio formed part of the order.

3. With these directions, the Review Petition No. 25/95 is allowed and disposed of.

M.R.Kolhatkar

(M.R. KOLHATKAR)  
MEMBER (A)

abp.